

SECTION XV

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) NO. 14356/2005
WITH PRAYER FOR INTERIM RELIEF

RAJENDRA SINGH SHEKHAWANT & ORS.

...PETITIONERS

VERSUS

STATE OF RAJASTHAN & ANR.

...RESPONDENTS

OFFICE REPORT

The instant matter alongwith connected matters were listed before the Hon'ble Court on 11.11.2009, when the Court was pleased to pass the following order:

"In terms of two separate Reportable Signed orders which are placed on the File, The matter is referred to a Constitution Bench.

Let the papers of this case be placed before Hon'ble the Chief Justice of India for constituting preferably a Constitution Bench at an early date for deciding the questions formulated by Hon'ble Markandey Katju, J.

We are informed that by this Court's order dated 30th March, 2009, Dr. Suresh Sankhyan, Principal was placed under suspension. At this stage, we only deem it appropriate to direct that the enquiry in his case shall be completed expeditiously. Ordered accordingly." (Copy of the Signed Order dated 11.11.2009 is enclosed herewith)

It is submitted that both the respondents are represented through Ms. Ruchi Kohli and M/s. Manoj Swarup & Co., Advocates. They have also filed Counter affidavit on behalf of both the respondents. Copies of the same are already been included in the paper books.

Service is complete.

The matter above-mentioned is listed before the Hon'ble Court with this office report.

Dated this the 09th day of January, 2016.

ASSISTANT REGISTRAR

Copy to: 1. Dr. Sushil Balwada, Adv.
2. Ms. Ruchi Kohli, Adv.
3. M/s. Manoj Swarup & Co., Advocates

ASSISTANT REGISTRAR

3/KS/OR